

Government of India, Ministry of Finance, Department of Revenue
भारत सरकार, वित्त मंत्रालय, राजस्व विभाग
Central Board of Indirect Taxes and Customs (CBIC)
केंद्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड (सीबीआईसी)
Office of the Additional Director General of Systems
प्रणाली महानिदेशालय के अतिरिक्त महानिदेशक का कार्यालय
GST and Central Excise, GST Bhavan, 1st and 5th floor,
जीएसटी और केंद्रीय उत्पाद शुल्क, जीएसटी भवन, पहली और पांचवी मंजिल,
No. 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai -600034
सं. 26/1, महात्मा गाँधी रोड, नुंगंबक्कम, चेन्नई-600034

ADVISORY NO. 10/2026 - Central Excise - CE INT 01 and CE INT 02 Filing procedure

Central Excise - Sealing/ De-Sealing of Machines(s) -CE INT 01 and INTO 02
Filing Procedure in the CBIC Taxpayer's portal - Regarding

Attention is invited to Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2025 (hereinafter referred as 'The Rules') issued vide Notification No. 05/2025-Central Excise (N.T.) dated 31.12.2025.

2. The step-by-step procedure, for Filing Intimation for Sealing of machine(s) in FORM CE INT-01 and Intimation for De-sealing of machine(s) in FORM CE INT-02 in the Taxpayer portal i.e., "www.cbic-gst.gov.in" (herein after referred to as "Portal") with screenshots is detailed in the ANNEXURE-A.

3. The above advisory may be widely circulated to sensitize the field officers and trade.

Digitally signed by
Sahil Inamdar
Date: 09-06-2026
14:28:05

साहिल इनामदार | Sahil Inamdar

अतिरिक्त महानिदेशक | Additional Director General,
प्रणाली महानिदेशालय, चेन्नई | DG Systems, Chennai

To

1. All the Pr. Chief Commissioners/Chief Commissioners of GST Zones.
2. The Pr. DG/DG, DGGI/DGGST/DG (Audit)/DG (TPS).
3. The Commissioner, GST (Policy Wing).
4. The Commissioner, Central Excise (Policy Wing).
5. All the Pr. Commissioners/Commissioners of GST.

6. The Pr. ADG /ADGs of Systems, New Delhi/ Bengaluru / Kolkata/ Mumbai
7. The Joint Secretary, TRU 1
8. The Joint Secretary, DOR.
9. Web master, CBIC

Copy submitted to.

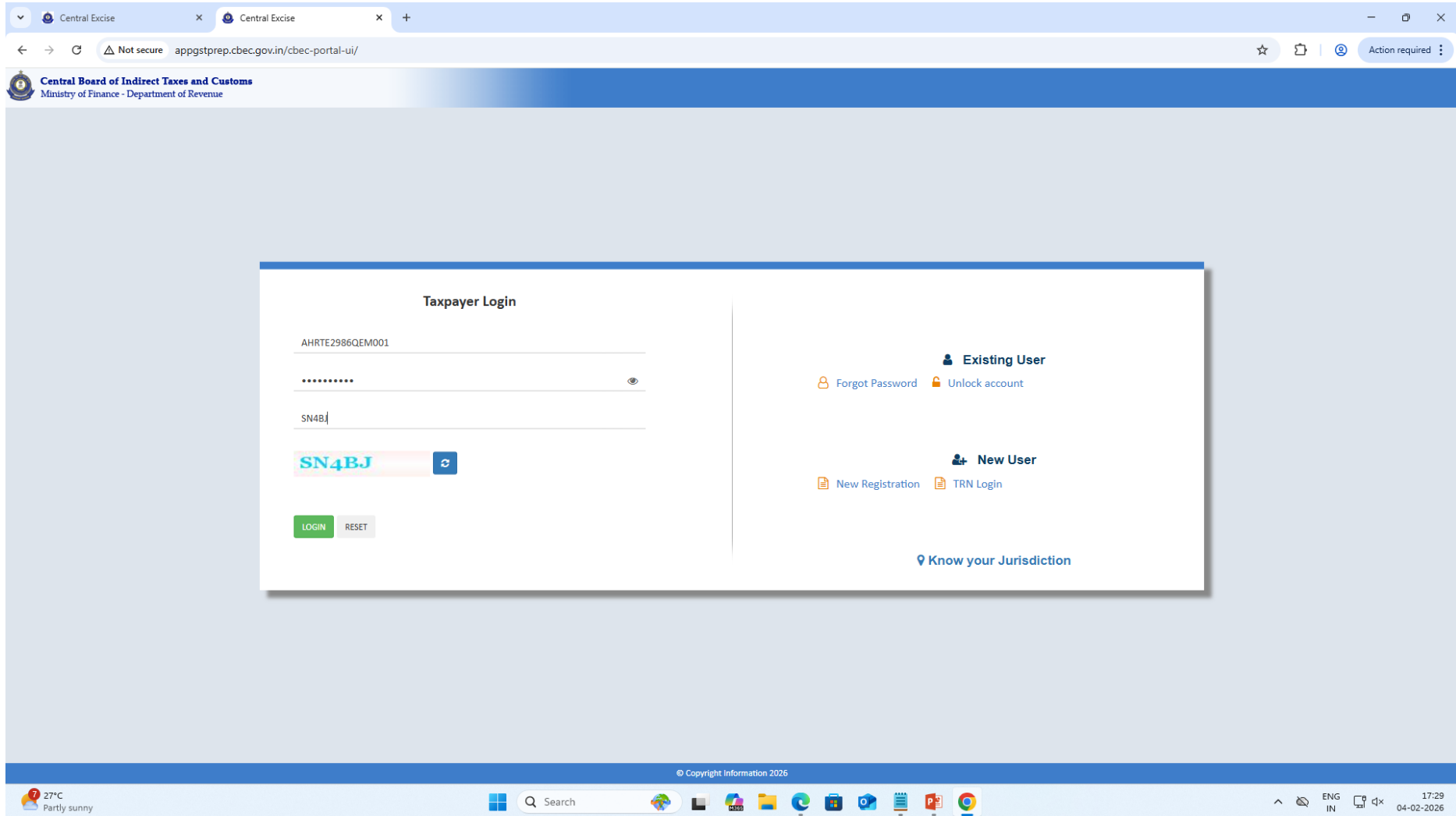
1. The Pr. Director General, Systems & Data Management, New Delhi -----for information
2. PS to the Member (IT) ----- for information.

ANNEXURE-A: STEP BY STEP PROCEDURE FOR FILING FORM CE INT-01 AND INT-02

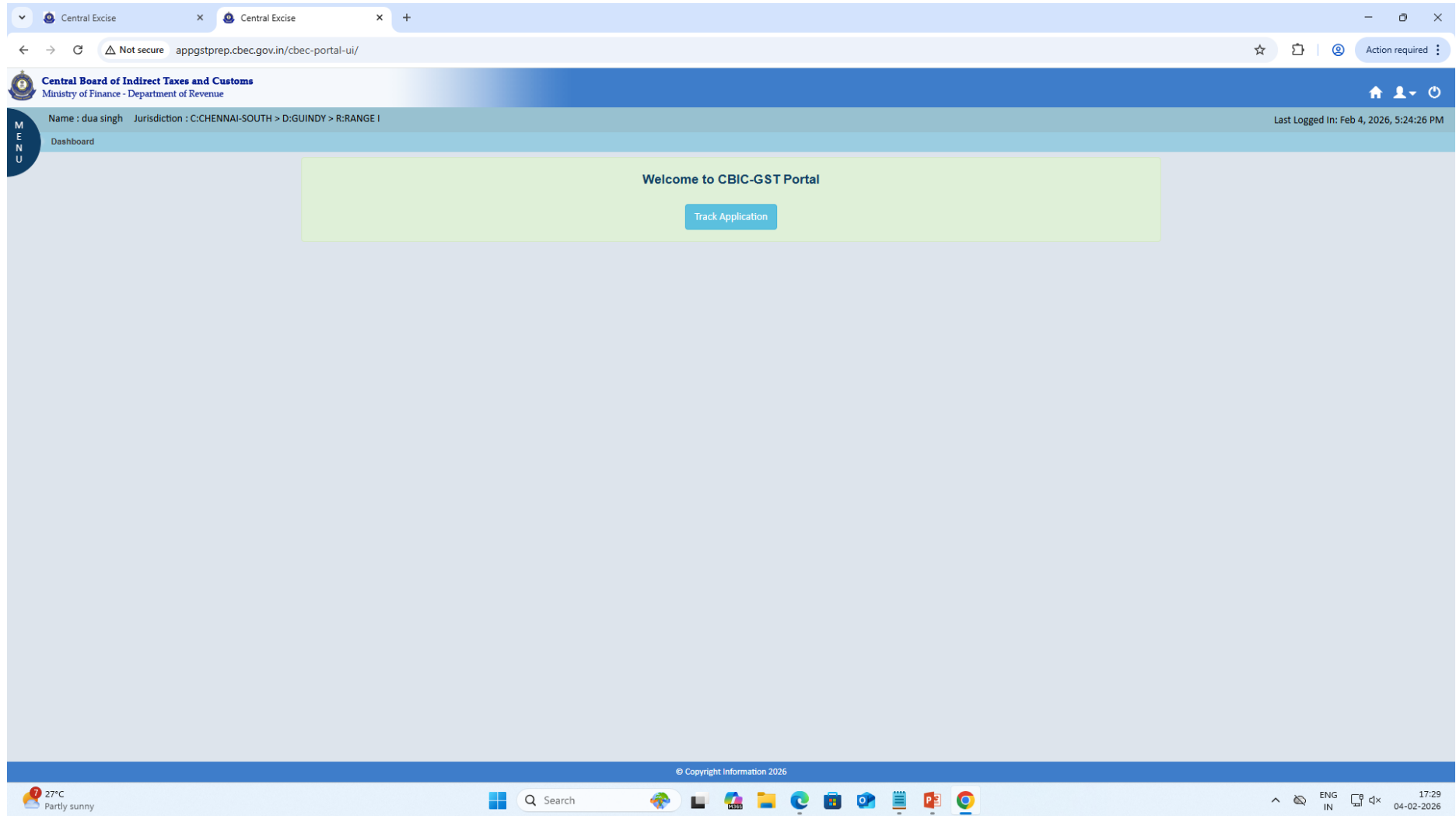
1. The portal for Central Excise is www.cbic-gst.gov.in.

The screenshot displays the homepage of the Central Board of Indirect Taxes and Customs (CBIC) portal. The browser's address bar shows the URL cbic-gst.gov.in/#. The page header includes the Ministry of Finance - Department of Revenue logo, the text "Central Board of Indirect Taxes and Customs Goods and Services Tax", and the "NATION TAX MARKET" logo. A navigation menu contains links for "GST Acts", "Services", "SVLDRS", "ACES (CE&ST)", "Archives", "HSNS", and "SBS Login". A banner at the top right offers a "हिन्दी" (Hindi) option, "Sitemap", and "Help". A central banner features the CBEC logo and the text "CBEC Central Board of Excise and Customs is now CBIC Central Board of Indirect Taxes and Customs @cbic_india". Below the banner are three sections: "What's New" with a list of updates, "Image Gallery" showing a "GST DAY" celebration, and "CBIC MITRA HELPDESK" with a "Query Form" and contact number "1800 425 0232". The Windows taskbar at the bottom shows the system time as 21:47 on 04-02-2026.

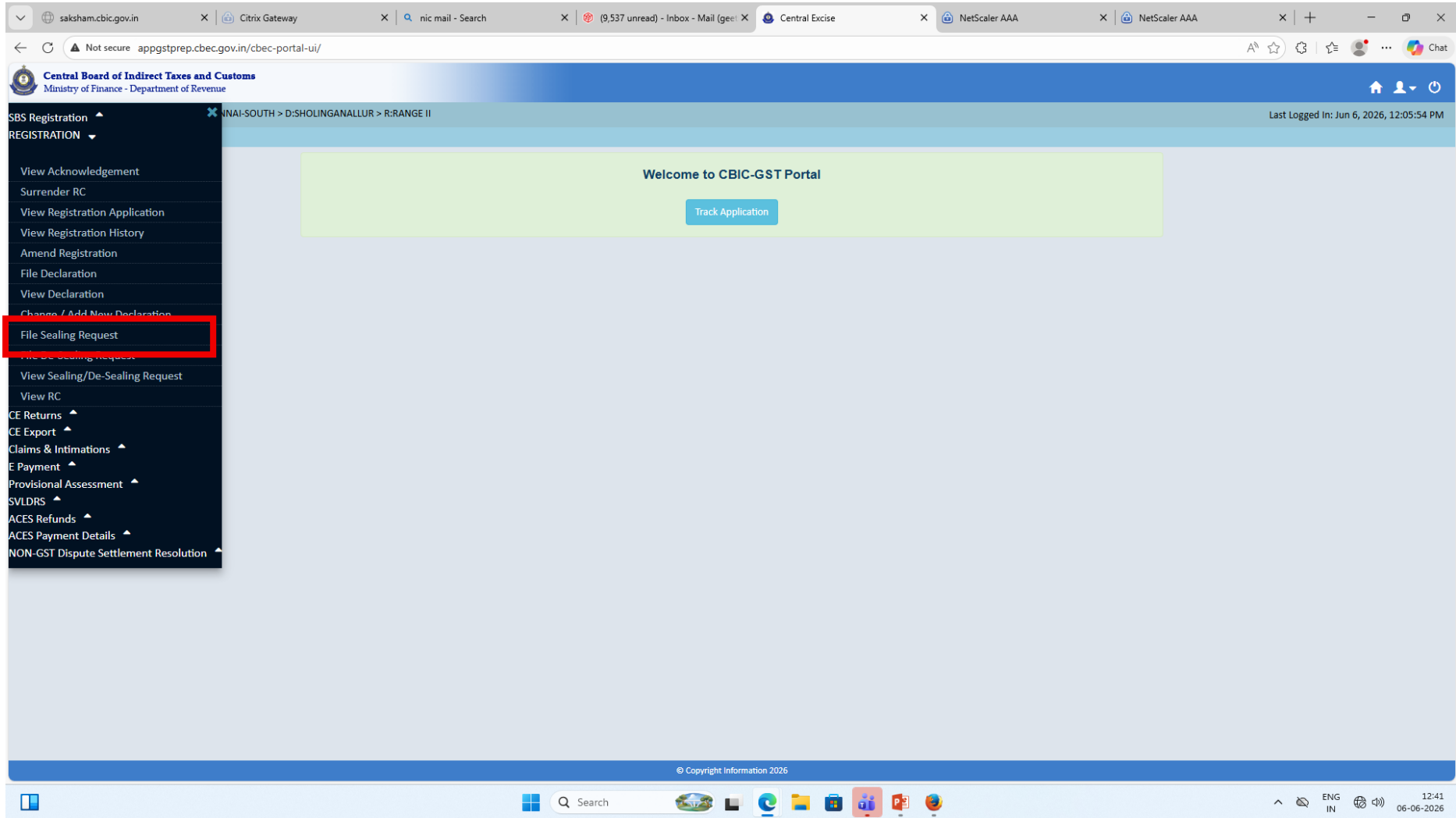
2. Click on ACES (CE& ST)> ACES (CE& ST) LOGIN which leads to the relevant Taxpayer Login



3. Taxpayer needs to enter login credentials and click submit button, then the Taxpayer dashboard will appear. Two factor Authentication (ie., entering OTP received in the Registered Mobile no./Mail id) will be available after second week of June 2026.



4. Under Menu>Registration> File Sealing Request.



5. On clicking “File Sealing Request” the following page namely “Intimation for Sealing Machine(s) –Form CE INT-01”, will be displayed on the screen.

The screenshot displays the 'Intimation for Sealing of Machine(s) - FORM CE INT-01' page on the Central Board of Indirect Taxes and Customs portal. The page is titled 'Intimation for Sealing of Machine(s) - FORM CE INT-01' and is under the jurisdiction of C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II. The user is logged in as 'abhinav n'.

1. Details of manufacturer:

Central Excise Registration No: CGRPB2175LEM001
 Legal name: abhinav n
 Address of registered factory: Shree Royal appartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

Sir/Madam,
 In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 2 (No. of machine(s)), with effect from 06-06-2026 (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine(s) (as per FORM CE DEC-01)	Action
1	CGRP2175LEM001006	[Remove]
2	CGRP2175LEM001007	[Remove]

[Add]

3. Reason(s) for Shutdown:

Reason *
 LACK OF RAW MATERIAL

[Next]

6.PROCEDURE FOR FILING INTIMATION FOR SEALING : “Basic Information” under Table 1, viz., Central Excise Registration No, Legal Name, and Address of the factory / premises will be auto fetched from the System.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : abhinav n Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: Jun 6, 2026, 10:29:55 AM

Intimation for Sealing of Machine(s) - FORM CE INT-01

(Under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026)

1. Details of manufacturer:

Central Excise Registration No: CGRPB2175LEM001
 Legal name: abhinav n
 Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machine(s)), with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine(s) (as per FORM CE DEC-01)	Action
1	<input type="text" value="Select a Value"/>	<input type="button" value="Remove"/>

3. Reason(s) for Shutdown:

Reason *

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6.1. In the request, the taxpayer needs to enter “no of machines” and the date from which they intend to not operate the machine/machines as below:

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: abhinav n Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: Jun 6, 2026, 10:29:55 AM

Intimation for Sealing of Machine(s) - FORM CE INT-01

(Under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026)

1. Details of manufacturer:

Central Excise Registration No: CGRPB2175LEM001 Legal name: abhinav n Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

Sir/Madam,
In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate No. of machine(s), with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine(s) (as per FORM CE DEC-01)	Action
1	CGRP2175LEM001003	

3. Reason(s) for Shutdown:

Reason *

Next

7. Machine Details & Reason:

After entering the requisite details in the request, the taxpayer needs to select the Machine Registration Number which will be available in the dropdown menu (list of machines declared in the Declaration) under the “**Machine(s) to be Sealed**”. On clicking “**Add**” button the taxpayer can add another machine from the list of machines available in the dropdown menu.

The screenshot displays the 'Machine Details & Reason' section of the CBIC portal. The user is logged in as 'abhinav n' with jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The page shows the following details:

1. Details of manufacturer:

- Central Excise Registration No: CGRPB2175LEM001
- Legal name: abhinav n
- Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

Sir/Madam,
In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 2 (No. of machine(s)), with effect from 01-06-2026 (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine(s) [as per FORM CE DEC-01]	Action
1	CGRP2175LEM001003	
2	CGRP2175LEM001004	

3. Reason(s) for Shutdown:

Reason *
ANY OTHER REASON

Please specify reason *
LOW VOLTAGE IN THE AREA

Next

7.1 **Reason for Shutdown:** After selecting the Machine(s) to be Sealed, the taxpayer needs to select the reason under the “Reason for Shutdown” tab, where options namely ANNUAL MAINTENANCE, LACK OF RAW MATERIAL, REPAIR OF MECHANICAL PARTS & ANY OTHER REASON” will be available.

The screenshot displays the 'Intimation for Sealing of Machine(s) - FORM CE INT-01' web form. The header identifies the user as 'abhinav n' from the 'CHENNAI-SOUTH' jurisdiction. The form is divided into several sections:

- 1. Details of manufacturer:** This section contains three input fields: 'Central Excise Registration No.' (CGRP82175LEM001), 'Legal name' (abhinav n), and 'Address of registered factory' (Shree Royal appartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006).
- A salutation field 'Sir/Madam,' and a declaration paragraph: 'In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 1 (No. of machine(s)), with effect from 10-06-2026 (date) and request for sealing of the same.'
- 2. Machine(s) to be Sealed:** A table with columns 'Sl. No.', 'Registration No. of the machine(s) (as per FORM CE DEC-01)', and 'Action'. One machine is listed with Sl. No. 1 and Registration No. CGRP82175LEM001001. An 'Add' button is present to the right of the table.
- 3. Reason(s) for Shutdown:** A dropdown menu is open, showing the following options: ANNUAL MAINTENANCE, LACK OF RAW MATERIAL, REPAIR OF MECHANICAL PARTS, and ANY OTHER REASON. The dropdown is highlighted with a red box in the original image.

The footer of the page includes '© Copyright Information 2026' and a Windows taskbar at the bottom showing the date as 06-06-2026 and time as 11:56.

7.2. In case if the taxpayer selects the option “ANY OTHER REASON”, a checkbox will be displayed where the taxpayer needs to specify the reason.

The screenshot displays the 'Central Board of Indirect Taxes and Customs' portal. The user is logged in as 'abhinav n' with jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The page shows the '1. Details of manufacturer:' section with fields for Central Excise Registration No. (CGRP82175LEM001), Legal name (abhinav n), and Address of registered factory (Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006). Below this, a declaration is made regarding the operation of 2 machines starting from 01-06-2026. The '2. Machine(s) to be Sealed' section contains a table with two entries:

Sl. No.	Registration No. of the machine(s) [as per FORM CE DEC-01]	Action
1	CGRP82175LEM001003	[Delete]
2	CGRP82175LEM001004	[Delete]

An 'Add' button is present below the table. The '3. Reason(s) for Shutdown:' section has a dropdown menu set to 'ANY OTHER REASON'. Below it, a text box contains the reason 'LOW VOLTAGE IN THE AREA'. A 'Next' button is at the bottom of the form.

7.3. On clicking “Next” button, “Verification tab will be displayed. After clicking the check boxes under the “Declaration” and entering the details in “Verification”, the taxpayer can submit the application by clicking “submit” button.

The screenshot displays the CBEC portal interface for Form CE INT-01. The user is logged in as 'abhinav n' from the jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The form title is 'Intimation for Sealing of Machine(s) - FORM CE INT-01'. The 'Details of manufacturer' section includes fields for Central Excise Registration No. (CGRPB2175LEM001), Legal name (abhinav n), and Address of registered factory (Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006). The user has entered '2' for the number of machines and '01-06-2026' for the date. The '4. Declaration' section has two checked boxes: 'I/we declare that the machine(s) mentioned above will remain completely non-operational from the date of sealing.' and 'I/we understand that no production can take place on these machine(s) until the de-sealing of the same is done by the Superintendent of Central Excise.' The '5. Verification' section shows the authorized signatory as 'SANJAY', with 'Place' set to 'CHENNAI' and 'Date' set to '06-06-2026'. A 'Submit' button is highlighted with a red box.

7.4. On submitting the application, the following page will be displayed along with a message of successful filing of form along with the “Intimation Number” on the screen. The intimation number consists of Central Excise Registration number_INT01 _Sequential Number of Application_ Date of Application

The screenshot displays the Central Board of Indirect Taxes and Customs (CBEC) portal. A success message is highlighted in a red box, stating: "Success: INT-01 Request submitted successfully. Intimation No: CGRPB2175LEM001_INT01_001_06062026". The background shows a form for machine registration with the following details:

- 1. Details of manufacturer:**
 - Central Excise Registration No: CGRPB2175LEM001
 - Legal name: abhinav n
 - Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006
- 2. Declaration:**
 - I/we declare that the machine(s) mentioned above will remain completely non-operational from the date of sealing.
 - I/we understand that no production can take place on these machine(s) until the de-sealing of the same is done by the Superintendent of Central Excise.
- 3. Verification:**
 - I, SANJAY, being the Authorized Signatory, hereby declare that the information provided above is true and correct to the best of my knowledge.
 - Place: CHENNAI
 - Date: 06-06-2026

The bottom of the page shows the Windows taskbar with the date and time as 11:16 on 06-06-2026.

7.5. In case if the 'count of the machine' entered in the request and the count of 'Machine Registration Number' selected for sealing does not match, the following error message will be displayed.

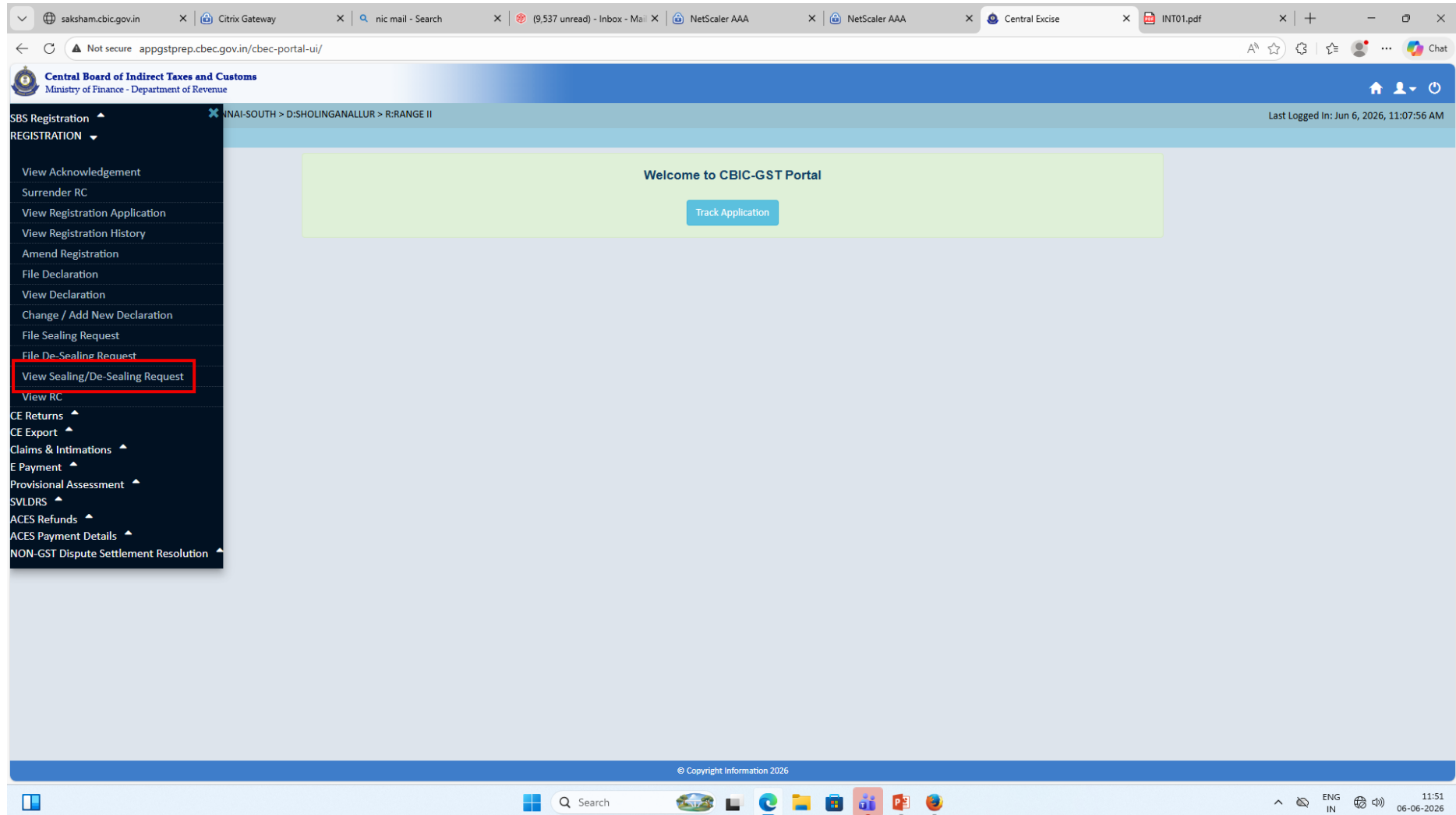
The screenshot displays the Central Board of Indirect Taxes and Customs (CBEC) portal interface. An error message is prominently displayed in a red-bordered box, stating: "The count of selected machine registration number in the 'Machine(s) to be Sealed' in SL.No2 does not match with the count of machines mentioned above". The error message includes a "CLOSE" button. The background shows a form for machine sealing with the following details:

- 1. Details of manufacturer:**
 - Central Excise Registration No: CGRPB2175LEM001
 - Legal name: abhinav n
 - Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006
- 4. Declaration:**
 - I/we declare that the machine(s) mentioned above will remain completely non-operational from the date of sealing.
 - I/we understand that no production can take place on these machine(s) until the de-sealing of the same is done by the Superintendent of Central Excise.
- 5. Verification:**
 - I, SANJAY, being the Authorized Signatory, hereby declare that the information provided above is true and correct to the best of my knowledge.
 - Place: CHENNAI
 - Date: 06-06-2026

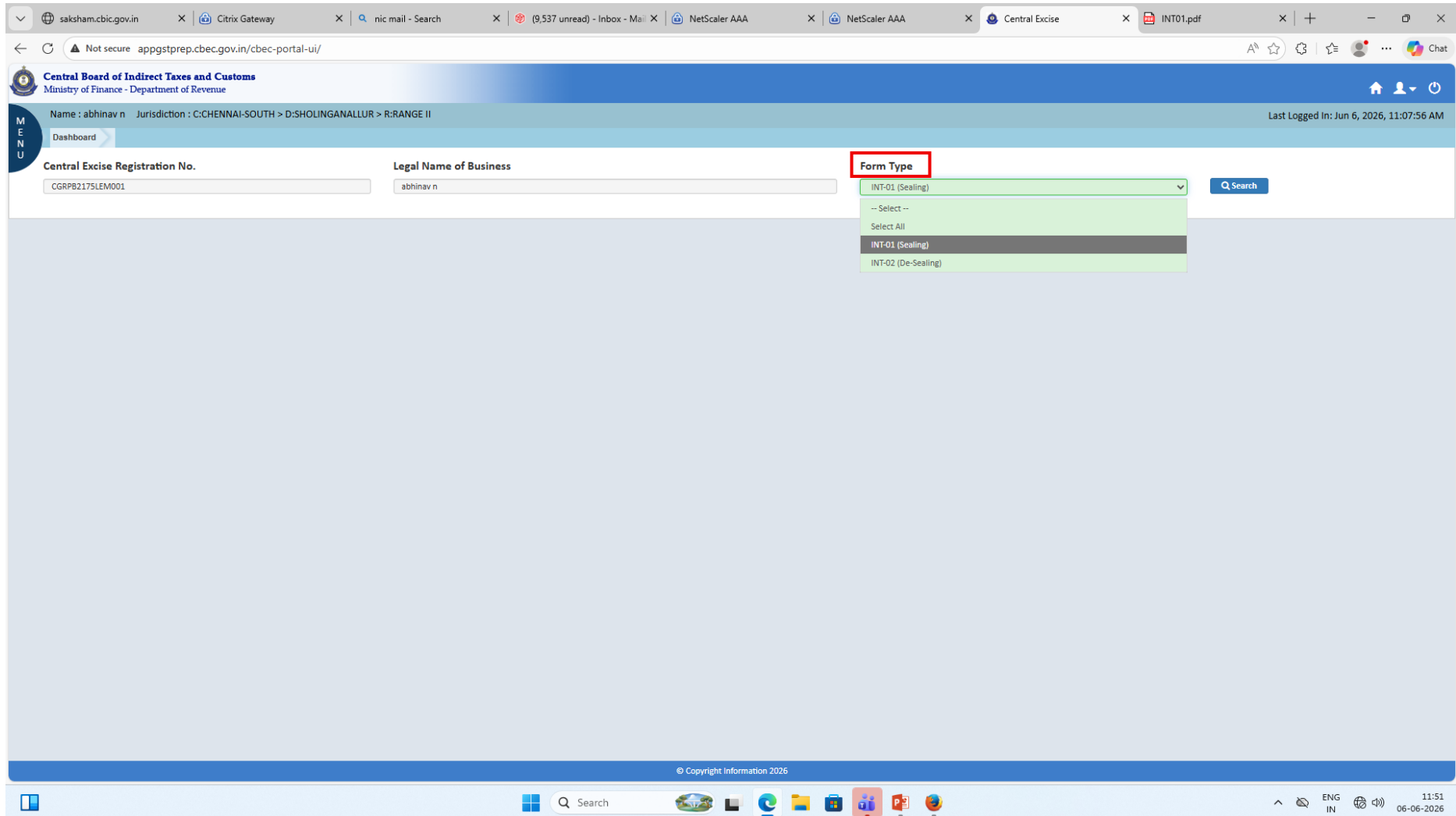
The form also includes a "Submit" button and a "Previous" button. The portal header shows the user's name as "abhinav n" and the jurisdiction as "C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II". The last logged in time is "Jun 6, 2026, 10:29:55 AM".

8. VIEW SEALING / DE-SEALING REQUEST:

After successful submission, the taxpayer can view the filed application by navigating to MENU> REGISTRATION > View Sealing / De-sealing Request.



8.1. On clicking “ View Sealing / De-sealing Request”, the following page namely “VIEW SEALING/ DE-SEALING LIST” will be displayed where taxpayer needs to select INT-01/INT-02 under “Form Type” .



8.2. On clicking “Search” button, the following page will be displayed where the list of applications filed so far will be available along with the status. By selecting the particular “Sealing /De-Sealing Request Number ” which is hyperlinked, the taxpayer can view the filed application.

The screenshot shows the Central Board of Indirect Taxes and Customs portal. The user is logged in as 'abhinav n' with jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The search criteria are: Central Excise Registration No. CGRPB2175LEM001, Legal Name of Business abhinav n, and Form Type INT-01 (Sealing). The search results are as follows:

S.No.	Request Number	Filing Date	Form Type	Status
1	CGRP2175LEM001_INT01_003_06062026	06-06-2026	INT-01	INT-01 Filed
2	CGRP2175LEM001_INT01_002_06062026	06-06-2026	INT-01	Sealing Executed
3	CGRP2175LEM001_INT01_001_06062026	06-06-2026	INT-01	Withdrawn

Navigation: « Previous 1 Next »

8.3. On clicking the “Sealing /De-Sealing Request Number”, the following page will be displayed. “Withdraw” option is available in this page. In case if the taxpayer intends to change the details in the request, the taxpayer can withdraw the request and file new request. Once the application is withdrawn, the status of the application will be changed to “withdrawn”. The taxpayer can file any number of request in a day.

The screenshot displays the 'Intimation for Sealing of Machine(s) - FORM CE INT-01' page on the Central Board of Indirect Taxes and Customs portal. The page header shows the user's name as 'abhinav n' and the jurisdiction as 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The form is titled 'Intimation for Sealing of Machine(s) - FORM CE INT-01' and is under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026.

1. Details of Manufacturer:

Central Excise Registration No: CGRPB2175LEM001
 Legal name: abhinav n
 Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

Subject: Intimation for sealing of packing machine(s) -reg.
 Sir/Madam,

In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 2 (No. of machine(s)), with effect from 01/06/2026 (date) and request for sealing of the same.

Machine Details & Reason | Verification | Officer Observation | **Withdraw** | Download PDF

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine(s) (as per FORM CE DEC-01)
1	CGRP2175LEM001003
2	CGRP2175LEM001004

3. Reason(s) for Shutdown

Reason

ANY OTHER REASON
 LOW VOLTAGE IN THE AREA

Next

8.4. WITHDRAW option: The following message will be displayed on clicking “Withdraw” option.

The screenshot shows a web browser window with the URL `appgstprep.cbec.gov.in/cbec-portal-ui/`. The page header includes the Central Board of Indirect Taxes and Customs logo and the text "Central Board of Indirect Taxes and Customs, Ministry of Finance - Department of Revenue". The user's name is "abhinav n" and the jurisdiction is "C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II". The page title is "Intimation for Sealing of Machine(s) - FORM CE INT-01" with a subtitle "(Under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026)".

A red-bordered dialog box is overlaid on the page, containing the text "appgstprep.cbec.gov.in says" and "Are you sure you want to withdraw this request?". Below the text are two buttons: "OK" and "Cancel".

The main form contains the following sections:

- 1. Details of Manufacturer:** Includes fields for Central Excise Registration No. (CGRP2175LEM001), Legal name (abhinav n), and Address of registered factory (Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006). The subject is "Intimation for sealing of packing machine(s) -reg. Sir/Madam,". A statement follows: "In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 2 (No. of machine(s)), with effect from 01/06/2026 (date) and request for sealing of the same." Buttons for "Machine Details & Reason", "Verification", "Officer Observation", "Withdraw", and "Download PDF" are present.
- 2. Machine(s) to be Sealed:** A table with two columns: "Sl. No." and "Registration No. of the machine(s) [as per FORM CE DEC-01]".

Sl. No.	Registration No. of the machine(s) [as per FORM CE DEC-01]
1	CGRP2175LEM001003
2	CGRP2175LEM001004
- 3. Reason(s) for Shutdown:** Includes a "Reason" field with two options: "ANY OTHER REASON" and "LOW VOLTAGE IN THE AREA". A "Next" button is at the bottom right.

The footer of the page shows "© Copyright Information 2026" and the system tray displays the time "11:54" and date "06-06-2026".

8.5. If “OK” button is clicked the following page along with the message “Intimation Request withdrawn successfully” will be displayed and also the status of application will be changed to “Withdrawn”.

The screenshot displays the Central Board of Indirect Taxes and Customs (CBIC) portal. A success message is highlighted in a red box, stating: "Success Intimation request withdrawn successfully". The message includes a "Close" button. The background shows the user's profile (Name: abhinav n, Jurisdiction: C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II) and the "Details of Manufacturer" section. This section includes fields for Central Excise Registration No. (CGRPB2175LEM001), Legal name (abhinav n), and Address of registered factory (Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006). The subject is "Intimation for sealing of packing machine(s) -reg. Sir/Madam," and the text states: "In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 2 (No. of machine(s)), with effect from 01/06/2026 (date) and request for sealing of the same." Below this, there are tabs for "Machine Details & Reason", "Verification", and "Officer Observation". A "Withdraw" button and a "Download PDF" button are visible. The "2. Machine(s) to be Sealed" section contains a table with two rows:

Sl. No.	Registration No. of the machine(s) [as per FORM CE DEC-01]
1	CGRPB2175LEM001003
2	CGRPB2175LEM001004

The "3. Reason(s) for Shutdown" section has a "Reason" dropdown menu with options "ANY OTHER REASON" and "LOW VOLTAGE IN THE AREA". A "Next" button is located at the bottom right of the form area. The footer of the page shows "© Copyright Information 2026" and the system tray with the time 11:54 and date 06-06-2026.

Browser tabs: saksham.cbic.gov.in, Citrix Gateway, nic mail - Search, (9,537 unread) - Inbox - Mail, NetScaler AAA, NetScaler AAA, Central Excise, INT01.pdf

Address bar: Not secure appgstprep.cbic.gov.in/cbec-portal-ui/

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : abhinav n Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: Jun 6, 2026, 11:07:56 AM

Dashboard

Central Excise Registration No. Legal Name of Business Form Type

CGRP2175LEM001 abhinav n INT-01 (Sealing) Search

S.No.	Request Number	Filing Date	Form Type	Status
1	CGRP2175LEM001_INT01_001_06062026	06-06-2026	INT-01	Withdrawn

« Previous 1 Next »

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Windows taskbar: Search, 11:54, 06-06-2026

8.6. Download Option: The Request filed can also be downloaded by clicking download button in green color which is available at the right side top corner.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : abhinav n Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: Jun 6, 2026, 12:05:54 PM

Intimation for Sealing of Machine(s) - FORM CE INT-01

(Under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026)

1. Details of Manufacturer:

Central Excise Registration No: Legal name: Address of registered factory:

Subject: Intimation for sealing of packing machine(s) -reg. Sir/Madam,

In accordance with the provisions of rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machine(s)), with effect from (date) and request for sealing of the same.

Machine Details & Reason Verification **Officer Observation** Withdraw **Download PDF**

Officer Observation

Sl. No.	Transaction Status	Actual Date of the Sealing / De-Sealing Process	Updated Date	BSNL Ticket No.	BSNL Ticket Date	Latitude	Longitude	Remarks
No observation details found								

Previous

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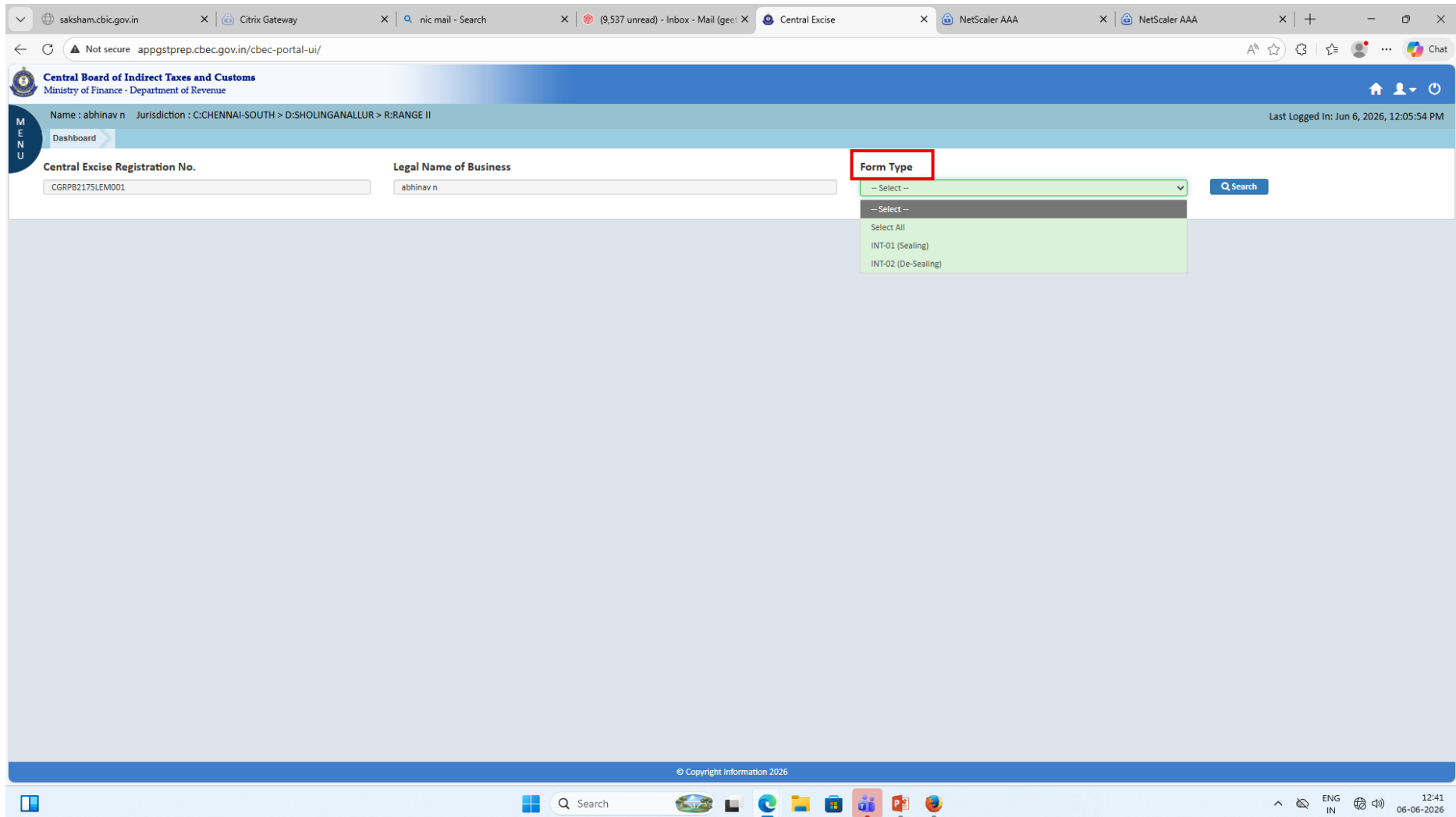
12:28 06-06-2026

9. PROCEDURE FOR FILING INTIMATION FOR DE-SEALING IN THE FORM INT-02

Under Menu>REGISTRATION >File De-Sealing Request.

The screenshot displays the CBIC-GST Portal interface. The browser's address bar shows the URL `appgstprep.cbic.gov.in/cbec-portal-ui/`. The page header includes the logo of the Central Board of Indirect Taxes and Customs, Ministry of Finance - Department of Revenue, and the user's session information: `INAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II` and `Last Logged In: Jun 6, 2026, 12:05:54 PM`. The left navigation menu is expanded, showing various options under the 'REGISTRATION' category. The 'File De-Sealing Request' option is highlighted with a red rectangular box. Other options in the menu include 'View Acknowledgement', 'Surrender RC', 'View Registration Application', 'View Registration History', 'Amend Registration', 'File Declaration', 'View Declaration', 'Change / Add New Declaration', 'File Sealing Request', 'View Sealing/De-Sealing Request', 'View RC', 'CE Returns', 'CE Export', 'Claims & Intimations', 'E Payment', 'Provisional Assessment', 'SVDLRS', 'ACES Refunds', 'ACES Payment Details', and 'NON-GST Dispute Settlement Resolution'. The main content area features a green banner with the text 'Welcome to CBIC-GST Portal' and a 'Track Application' button. The footer of the page contains the copyright notice '© Copyright Information 2026' and the system tray of the Windows operating system, showing the date and time as 12:41 on 06-06-2026.

9.1 On clicking “File De-Sealing Request”, the following page will be displayed. In the Form Type , taxpayer can select either INT-01 or Select All and then have to click search button .



9.2.. Once the Search button is clicked, the following page will be displayed with the details of requests filed so far.

The screenshot displays the user interface of the Central Board of Indirect Taxes and Customs portal. At the top, the user is logged in as 'abhinav n' with jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The search criteria are: Central Excise Registration No. 'CGRPB2175LEM001', Legal Name of Business 'abhinav n', and Form Type 'INT-01 (Sealing)'. The search results table is as follows:

S.No.	Request Number	Filing Date	Form Type	Status
1	CGRPB2175LEM001_INT01_003_06062026	06-06-2026	INT-01	Sealing Executed
2	CGRPB2175LEM001_INT01_002_06062026	06-06-2026	INT-01	Sealing Executed
3	CGRPB2175LEM001_INT01_001_06062026	06-06-2026	INT-01	Withdrawn

The 'Request Number' column is highlighted with a red box. The table includes pagination controls showing '1' of 1 pages. The footer of the page contains the copyright notice '© Copyright Information 2026' and the system tray shows the date '06-06-2026' and time '12:42'.

9.3. De-Sealing request can be filed only in respect of the machine for which Sealing was executed by the Department. The taxpayer can select the Sealing Request Number whose status is “Sealing Executed”.

The screenshot displays the Central Board of Indirect Taxes and Customs portal. The user is logged in as 'abhinav n' with jurisdiction 'C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II'. The search criteria are as follows:

- Central Excise Registration No.: CGRPB2175LEM001
- Legal Name of Business: abhinav n
- Form Type: INT-01 (Sealing)

The search results are shown in a table with the following data:

S.No.	Request Number	Filing Date	Form Type	Status
1	CGRP2175LEM001_INT01_003_06062026	06-06-2026	INT-01	Sealing Executed
2	CGRP2175LEM001_INT01_002_06062026	06-06-2026	INT-01	Sealing Executed
3	CGRP2175LEM001_INT01_001_06062026	06-06-2026	INT-01	Withdrawn

The status 'Sealing Executed' for the first two rows is highlighted with a red box. The page also shows a navigation bar with 'Previous' and 'Next' buttons, and a footer with '© Copyright Information 2026'.

10.4. On selecting the “Sealing / De-Sealing Request Number” which is hyperlinked, the following page will be displayed. The taxpayer needs to mention the number of machines for which de-sealing is requested and the date from which de-sealing is requested.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : abhinav n Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: Jun 6, 2026, 12:05:54 PM

Intimation for De-Sealing of Machine(s) - FORM CE INT-02
(Under Rule 12 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026)

1. Details of Registered Person:

Central Excise Registration No: CGRPB2175LEM001 Legal name: abhinav n Address of registered factory: Shree Royal apartment A-501 Akshara International school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006

Sir/Madam,
In accordance with rule 12 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026, I/we, the undersigned, hereby inform that we intend to operate **1** (No. of machine(s)) with effect from **06-06-2026** (date) and request for desealing of the same.

Machine Details Verification

2. Details of Machine(s) to be De-Sealed

Sl. No.	Registration No. of the machine(s) (as per FORM CE DEC-01)	Date of sealing of machine(s)	Action
1	CGRP2175LEM001006	06/06/2026	

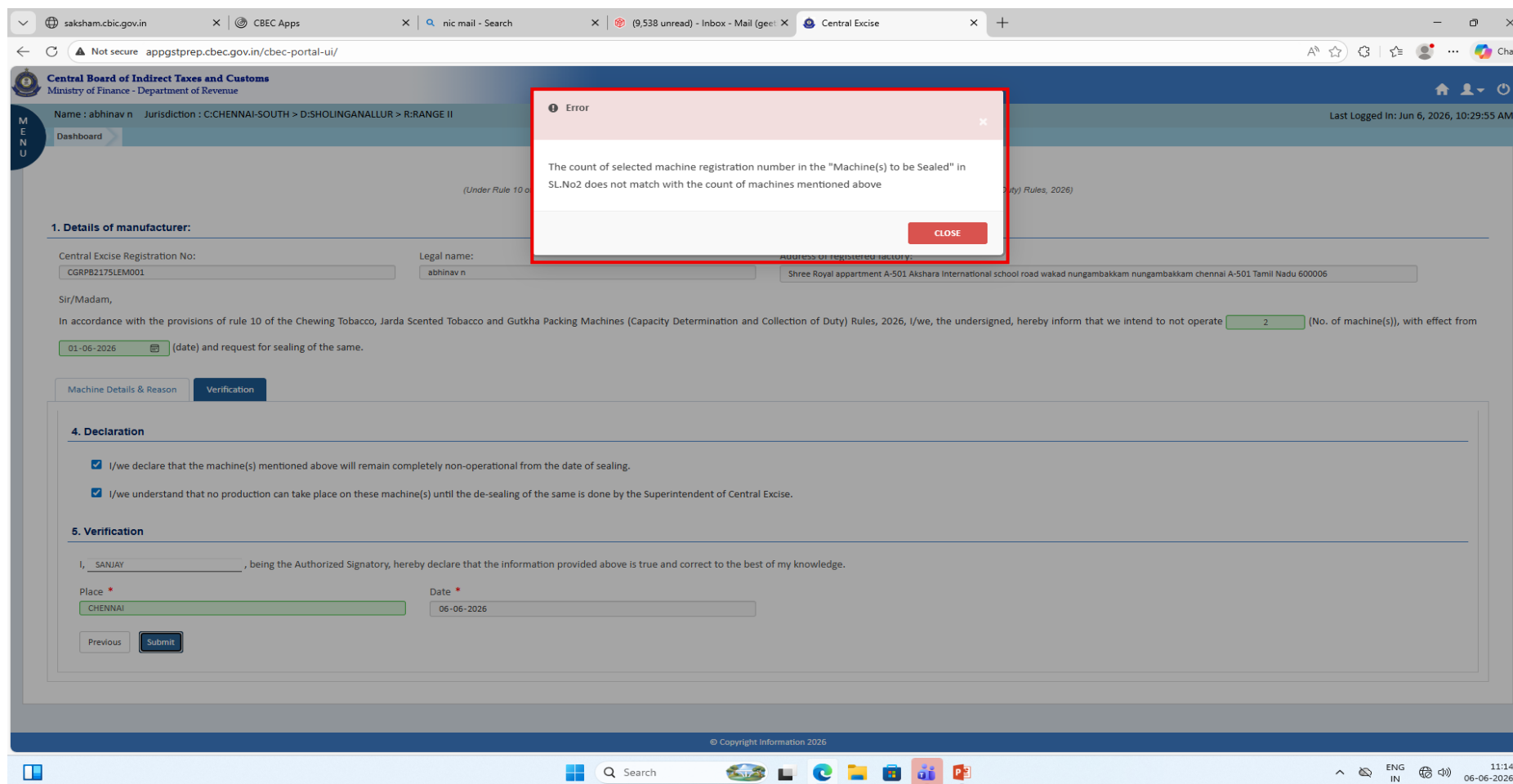
[Add](#)

[Next](#)

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12:47 06-06-2026

10.5. Under the “Details of Machine(s) to be De-Sealed” tab, Registration number of the Machines for which sealing was executed will be available in the dropdown menu. In case if the sealing was executed for 4 machines, the taxpayer can now request for de-sealing even 1 / 2 / 3 / all 4 machines. Please ensure that the count of the machine(s) entered in the request and the number of machines selected for de-sealing should be the same. In case if the taxpayer entered “2” in the request box and selected 3 machine registration numbers in dropdown menu (details of Machine(s) to be De-sealed), while submitting the request, the system will throw an error message as “The number of selected machine registration numbers in the “Machine to be De-Sealed ”section does not match the entered machine count.



The procedure for filling Declaration, Verification, view of filed request, Withdrawal of request and downloading of filed Form of INT-02 are the same as mentioned above for INT-01.

NOTE: “Withdraw” option can be done by the taxpayer if and only if the request is not blocked by Tax officer. On receipt of Sealing/De-Sealing request filed by the Taxpayer, the Tax officer should raise a ticket to BSNL for E-Lock procedure. Ticket can be raised by the Tax officer only after blocking the Sealing/De-Sealing request filed by the Taxpayer. In case if the Tax officer has raised the ticket to BSNL for E-Lock, the said request cannot be withdrawn. In that case the following message namely “Action on E-Lock is initiated with BSNL portal; Hence, withdrawal of application is not permitted at this stage” will appear on clicking “Withdraw” option.

The screenshot displays the 'Intimation for Sealing of Machine(s) - FORM CE INT-01' form on the CBEC portal. The form is titled 'Intimation for Sealing of Machine(s) - FORM CE INT-01' and is under Rule 10 of the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026. The form is divided into three main sections: 1. Details of Manufacturer, 2. Machine(s) to be Sealed, and 3. Reason(s) for Shutdown. In the 'Details of Manufacturer' section, the Central Excise Registration No. is CGRPB2175LEM001, the Legal name is abhinav n, and the Address of registered factory is Shree Royal apartment A-501 Akshara international school road wakad nungambakkam nungambakkam chennai A-501 Tamil Nadu 600006. The subject is 'Intimation for sealing of packing machine(s) -reg. Sir/Madam,'. The form is dated 10/06/2026. In the 'Machine(s) to be Sealed' section, there is a table with one row: Sl. No. 1, Registration No. of the machine(s) [as per FORM CE DEC-01] CGRPB2175LEM001001. In the 'Reason(s) for Shutdown' section, the reason is ANNUAL MAINTENANCE. A red box highlights a green message: 'Action on E-Lock is initiated with BSNL portal; Hence, withdrawal of the application is not permitted at this stage.' Below the message are 'Withdraw' and 'Download PDF' buttons. The form also has a 'Next' button at the bottom right.

IMPORTANT INSTRUCTION FOR THE TAXPAYERS WHO HAVE FILED THE SEALING INTIMATION MANUALLY AND NOT APPLIED FOR DE-SEALING YET:

Those Taxpayers who had applied for sealing intimation manually and the sealing was executed by the jurisdictional officer have to file the same request online(CE INT-01) before filing De-Sealing request. Then the Taxofficer would take action on the Intimation filed. Only when the status of the said intimation(CE INT-01) is changed to “SEALING EXECUTED”, the taxpayer can file De-Sealing(CE INT-02)request.